

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Misc.Application (COD) No.75651 of 2017
&
Service Tax Appeal No.76283 of 2017**

(Arising out of Order-in-Appeal No.98/DGP/2016-17 dated 06.09.2016 passed by Commr. (Appeals) of Central Excise, Kolkata)

M/s SAS Construction

12B/2, Deshbandhu Nagar, A-Zone, Durgapur-713204

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Durgapur

Satyajit Roy Sarani, City Centre, Durgapur-713216

Respondent

Appearance:

None for the Appellant

Shri A.K.Biswas, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

**MA ORDER NO.75074/2021
FINAL ORDER NO.75374/2021**

DATE OF E-HEARING : 07.07.2021

DATE OF DECISION : 07.07.2021

PER P.K.CHOUDHARY :

In view of the submissions as made by the appellant/applicant in their Miscellaneous Application, the delay is hereby condoned.

2. The Miscellaneous Application (COD) is allowed.

3. The appellant has also filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

**(P.K.Choudhary)
Member (Judicial)**

mm